

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.475 of 1995

Friday, this the 7th day of April, 1995

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR S P BISWAS, ADMINISTRATIVE MEMBER

P V Chandran, S/o Kuttayi,  
Parambil House, Nellikode P.O.,  
Senior Printer, Government Press,  
Kavarathi.

...Applicant

By Advocate Mr MR Rajendran Nair.

Vs

1 The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.

2 Union of India represented by  
Secretary to Government,  
Ministry of Home Affairs,  
New Delhi.

...Respondents

By Advocate Mr M V S Nampoothiri.

O R D E R

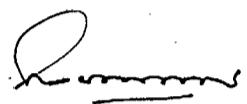
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims Island Special Pay and Compensatory allowance on the strength of a declaratory judgment in OA 580/93. Standing Counsel does not dispute about the applicability of the said judgment to the case on hand. According to him, there is a possibility of the Supreme Court taking a different view. But that would be no justification not to grant the relief which is admissible as matters now stand. There is also no order of stay. The amount due will be paid to applicant within three months of today on condition that he executes a bond to reimburse the

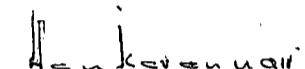
amount to respondents in the event of the Supreme Court differing from the view taken in OA 580/93.

2 Original Application is disposed of as aforesaid. No costs.

Dated the 7th April, 1995.



S P BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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